

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPML INFRA LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SPML INFRA LIMITED
2.	Date of Incorporation of Corporate debtor	27 th August 1981
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : L40106DL1981PLC012228
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: F-27/2, Okhla Industrial Area Phase-II, New Delhi 110020 Main Corporate Office (Where books of accounts are maintained):- 22, Camac Street Block-A, 3rd Floor Kolkata - 700016 West Bengal
6.	Insolvency Commencement date in respect of corporate debtor	5 th March 2021 (Date of receipt of order:- 12 th March 2021)
7.	Estimated Date of closure of insolvency resolution process	1 st Sep 2021 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Rahul Jain Regn. No -IBBI/IPA-001/IP-P2078/2020-2021/13219
9.	Address and Email of the Interim Resolution Professional as registered with the Board	27/33, Ground Floor, Gali No.9, Pandav Road, Vishwas Nagar, Shahdara, New Delhi - 110032 Email:- ca.rahuljain.2005@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon – 122018 Email:- cirp.spmlinfra@gmail.com
11.	Last Date of Submission of Claims	26 th March 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a) Web Link:- http://www.ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Bench-III, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process against **SPML INFRA LIMITED** on 5th March 2021.

The creditors of **SPML INFRA LIMITED** are hereby called upon to submit their claims with proof, on or before **26th March 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit the claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in 'Form CA'.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

In order to get the copy of form you may download the above mentioned forms from the website www.ibbi.gov.in as prescribed under Insolvency and bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulation, 2016

Submission of false or misleading proof of claims shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.



Rahul Jain

Interim Resolution Professional

IBBI Regn No.:- IBBI/IPA-001/IP-P02078/2020-2021/13219

Place: New Delhi

Date: 13th March 2021